

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 2064/1997
M. A. NO. 1672/1999

New Delhi this the 9th day of November, 2000.

(N)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S. A. T. RIZVI, MEMBER (A)

S. K. Mukherjee S/O N. C. Mukherjee,
R/O K-5, Fine Home Apartments,
Mayur Vihar Phase-I,
Delhi-110091.

... Applicant

(None present)

-versus-

1. Union of India through
Secretary, Ministry of Personnel,
Public Grievances & Pensions,
North Block, New Delhi.
2. Secretary, Ministry of
Health & Family Welfare,
Nirman Bhawan, New Delhi.
3. Secretary, Ministry of Defence,
C-II Hutmants, DHQ Post Office,
New Delhi-110011. ... Respondents

(By Shri P. H. Ramchandani, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant who appears in person is absent. We have heard Shri P. H. Ramchandani, the learned counsel appearing on behalf of respondents and we proceed to dispose of the OA in the absence of applicant on merits in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. By the present OA, applicant claims stepping up of his pay w.e.f. 14.7.1982 to the level of his junior Smt. J. K. Mayall, Section Officer, borne on the cadre of the Ministry of Health and Family Welfare. He has also claimed consequential benefits.

(W. J.)

3. Pending the OA, respondents by an order passed on 9.9.1998 have granted the aforesaid prayer of stepping up w.e.f. 14.7.1982. Monetary benefits arising out of the aforesaid order of stepping up have, however, been granted w.e.f. 8.10.1996 and not from 14.7.1982 as prayed in the OA. In our view, aforesaid monetary benefits granted w.e.f. 8.10.1996 which are for a period of almost two years prior to the aforesaid order of 9.9.1998 are just and proper. Having regard to the facts and circumstances arising in the present case, we do not find that the claim of monetary benefits w.e.f. 14.7.1982 is justified.

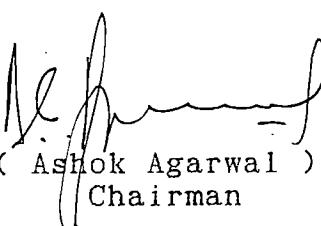
(6)

4. Having regard to the aforesaid facts including the fact that the prayer of the applicant for stepping up has now been granted and he has been given the monetary benefits w.e.f. 8.10.1996, nothing further survives to be done in the present OA.

5. Present OA, in the circumstances, is disposed of with no order as to costs.

6. In view of the disposal of the OA, MA No. 1672/99 also stands disposed of.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/as/